

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 751
(To be answered on the 6th February 2020)**

SHORTAGE OF CREW IN THE AVIATION INDUSTRY

**751. SHRI SELVAM G.
 SHRI DHANUSH M. KUMAR
 DR. HEENA GAVIT**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether there is a shortage of engineers and cabin crew including pilots in the aviation industry including Air India of the country and if so, the details thereof and the reasons therefor;
- (b) whether shortage of crew is affecting operation of services leading to delays and cancellation of flights and if so, the details thereof;
- (c) whether the Government has taken any steps to deal with this problem; and
- (d) if so, the details thereof and if not, the reasons therefor and the steps taken by the Government to address the issue?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) & (b) There is shortage of type rated Commanders in the country due to growth in the aviation industry and induction of new type of aircraft in the fleet by the airlines. There is no shortage of pilots, engineers and cabin crew in aviation industry which affects the operation of services leading to delays and cancellation of flights.

(c) & (d) Sufficient number of Indian co-pilots are available and employed with airlines. These co-pilots do not possess sufficient training and experience as required to become commanders. To cover the shortage of type rated pilots, validation of foreign pilots is done as per rule 45 of Aircraft rules, 1937. These Expat pilots are phased out by the airlines once the co-pilots inducted by them become eligible for Commander after undergoing requisite training for the same, as per their policy.

Also, Directorate General of Civil Aviation (DGCA) has amended the flying experience requirements for issue of Airlines Transport Pilots Licence (Aeroplane/Helicopter) by amending the Section M & N of Schedule II of Aircraft Rules, 1937 containing the requirements for the issue of ATPL. The amendments in Section M & N will enable more Co-pilots to get ATPL only who may become eligible for Pilot-in command and more number of defence pilots will also become eligible to get ATPL.
